

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.302**

IA-3080/2022 IA-4490/2021 IA-4524/2021 IA-3385/2020  
In  
IB-432(ND)/2019

**IN THE MATTER OF:**

Mr. Arun Kumar Sinha  
V/S  
M/s. Three C Homes Pvt. Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

**SECTION**

U/s 7 of IBC, 2016

**Order delivered on 08.08.2022**

**CORAM:**

**DR. BINOD KUMAR SINHA  
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS  
MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant : Mr. Gopal Jain, Senior Advocate, Adv. Abir Roy,  
Adv. Vivek Pandey, Adv. Soham Goswami,  
Adv. Sheshank Agarwal  
For the AR : Mr. Nikhil Verma, Adv  
For the RP : Mr. Rishabh Jain, Advocate  
For the Respondent : Mr. Krishnendu Datta, Sr. Advocate, Mr. Kamaljeet Singh,  
Adv., Mr. Rajat Sinha, Adv., Mr. Aniket Aggarwal, Adv.,  
Mr. Pranav Tanwar, Adv., Mr. Aman Shiekh, Adv.

**ORDER**

**IA-3080/2022:-**

The present application has been filed under Rule 11 of NCLT Rules, 2016 seeking impleadment of Ace Infracity Developers Private Limited in IA-3385/2020 as a party to file response to the objection raised by the YEIDA in this application.

Heard Mr. Gopal Jain, Learned Senior Counsel appearing for the Applicant and Mr. Rishabh Jain, Learned Counsel for the Resolution Professional who submits that they have no objection. Accordingly, the present application is **allowed**.

**IA-4490/2021:-**

Heard the submissions on behalf of Mr. Rishabh Jain, Learned Counsel for the Resolution Professional. The matter heard in part.

List the matter on **12.08.2022** in virtual mode.

**Cont.....**



**IA-4524/2021, IA-3385/2020:-**

List these IAs on **12.08.2022**.

-Sd-

**(DR. BINOD KUMAR SINHA)  
MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**